

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 264/MP/2024**

Subject : Application under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chutak Power Station.

Petitioner : NHPC Limited

Respondent : Power Development Department, J&K

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC  
Shri SK Meena, NHPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner pointed out that it has filed the additional information as sought by the Commission vide ROP of the hearing dated 29.11.2024. He also submitted that the inflow data(s), as sought by the CWC, were submitted by the Petitioner, but there has been no response from the CWC. The learned counsel, however, brought to the notice of the Commission that in respect of Chamera-II and Parbati-III hydro projects of the Petitioner, the CWC, vide its letter dated 29.4.2024, refused to certify the inflow data furnished by the Petitioner. A copy of the letter dated 29.4.2024 was circulated. He, accordingly prayed that the Commission may take a view in the matter.

2. None present on behalf of the Respondents, despite notice.
3. Accordingly, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

